

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE  
TRIBUNAL  
BANGALORE**

REGIONAL BENCH - COURT NO. 1

**Customs Appeal No. 25640 of 2013**

(Arising out of Order-in-Original No. 26/2008 dated 11.11.2008  
passed by the Commissioner of Customs, Cochin.)

**Bethusamy Bethuraj Director,  
Indomass Trades N Trans Pvt.  
Ltd.,**

27/a, Unity House, Indira Gandhi Road,  
W/island, Cochin Kerala - 3.

Appellant(s)

*VERSUS*

**Commissioner of Customs,  
Cochin**

Customs House, Willingdon, Island  
Ernakulam, Kerala - 682 009.

Respondent(s)

**With**

**Customs Appeal No. 25641 of 2013**

(Arising out of Order-in-Original No. 26/2008 dated 11.11.2008  
passed by the Commissioner of Customs, Cochin.)

**M/s. Cafco Freight Systems  
Pvt. Ltd.,**

27/a, Unity House, Indira Gandhi Road,  
W/island, Cochin Kerala - 3.

Appellant(s)

*VERSUS*

**Commissioner of Customs,  
Cochin**

Customs House, Willingdon, Island  
Ernakulam, Kerala - 682 009.

Respondent(s)

**APPEARANCE:**

None for the appellants.

Mr. Maneesh Akhoury, Assistant Commissioner (AR) for the  
respondent.

**CORAM: HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)  
HON'BLE MR PULLELA NAGESWARA RAO,  
MEMBER (TECHNICAL)**

**Final Order No. 21915 - 21916 /2025**

DATE OF HEARING: 27.11.2025

DATE OF DECISION: 27.11.2025

**PER : DR. D.M. MISRA**

The matter has been listed on 01.04.2025, 05.05.2025, 26.06.2025, 06.08.2025, 30.09.2025 and today i.e. 27.11.2025. On all these occasions, none appeared for the appellants and notices sent to the appellants have been returned undelivered by the postal authority with remark 'addressee left without instructions'. It seems that the appellants are not serious in prosecuting the appeals before this forum. Consequently, the appeals are dismissed for non-prosecution.

(Order dictated and pronounced in Open Court.)

**(D.M. MISRA)  
MEMBER (JUDICIAL)**

**(PULLELA NAGESWARA RAO)  
MEMBER (TECHNICAL)**

Gb/Raja....